

There are three stages for settlement of labour disputes, namely, (a) Conciliation, (b) Adjudication and (c) Applications under section 33(c) (2) of Industrial Disputes Act. While time limit of 14 days and 3 month for settlement of disputes under category (a) and (b) has been laid down, no such time limit have been laid down for settlement under category (c).

According to the latest information available in the Ministry of Labour, the Government of NCT of Delhi constituted a Committee consisting of Joint Chief Labour Commissioner (c) as Chairman with the representative of V.V. Giri National Labour Institute, NOIDA and the Labour Department, Government of NCT of Delhi as Member. The Committee was constituted in pursuance of the direction of the Supreme Court of India in Hospital Employees union and Others vs. Union of India and others in Civil Appeal No. 185/1996. The aforesaid Committee submitted its report on 20.3.97.

The report was duly examined and the Government of NCT of Delhi accepted the recommendations of the Committee save the amendments proposed to appoint officers of the Labour Department as Presiding Officers of the Labour Courts/Industrial Tribunals. Necessary action for implementation of the various recommendations made by the Committee has been initiated.

Violent Incidents/Bomb Blasts in the Country

* 384. DR. Y.S. RAJASEKARA REDDY :
SHRI SUSHIL KUMAR SHINDE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have enough evidence of involvement of Pakistani intelligence Agency, ISI for master-minding violent incidents in various parts of the country;

(b) if so, the number of bomb blasts/violent incidents triggered by ISI and the number of persons killed therein;

(c) whether the Union Government have received full report of ISI activities in various parts of the country alongwith the ISI involvement in the massacre of Pandits in Jammu & Kashmir;

(d) if so, the number of persons killed/injured and compensation paid during the last three years, State/ Union Territory-wise, alongwith the number of ISI extremists killed/apprehended during the last six months and action taken against them;

(e) whether the State Governments have been alerted and assured help in meeting this situation;

(f) if so, the details of assistance provided to State; and

(g) the steps taken by the Union Government to curb the activities of ISI and other pro-Pakistan terrorists ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir. Investigation into the various bomb blast cases has indicated Pak ISI's involvement in master-minding violent incidents in various parts of the country.

(b) As per available information, a total number of 405 violent incidents (explosions) were reported in the country (excluding J & K and North-East) between 1995 and upto February, 1998. In these incidents, 351 people were killed and 1526 were injured. In a very large number of these incidents, involvement of Pak ISI and Pak inspired terrorist organisations is suspected. In addition, in J & K alone, where Pak ISI and other Pak backed militant/terrorist organisations are adding and abetting violence, there have been very many violent incident which are as under :

Year	No. of Incidents	Persons killed
1995	4479	2796
1996	4224	2903
1997	3075	2420
upto June, 1998	1352	904

(c) Yes Sir. The massacre of Pandits in J & K was also the handiwork of foreign mercenaries and local militants who were aided and abetted by Pak ISI.

(d) Number of persons killed/injured during the last 3 years is as given in 'b' above. Number of persons arrested during the last 6 months are ; 3 Pak nationals, 2 Bangladeshis and 4 Indians arrested in Feb./March 1998 in connection with the explosions in Delhi, UP and Haryana during 1996-97. One Pak national and eight others were arrested in connection with the Mumbai blasts (Feb. 27, 1998). Four Pak nationals, who are ISI agents were arrested in Hyderabad recently. No ISI extremists were killed during the last six months. Compensation is paid as per the standard norms prevalent in the States.

(e) to (g) Yes, Sir. The Government is aware of the growing activities of Inter Service Intelligence of Pakistan and its sinister designs to de-stabilize India by sponsoring of terrorism and subversive activities. The Government is alive to the situation and is taking all necessary steps to combat and frustrate the design of ISI by sensitising and gearing-up the intelligence agencies and sharing of intelligence and co-ordinated action by concerned Central and State Agencies. The Government have also taken other steps which includes border fencing, intensification of border patrolling, supply of equipments for effective observation, sensitising and alerting the State Governments regarding movement of Pak ISI Agents, anti-national elements and insurgents, etc.